



2026:AHC:52502

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3590 of 2026

Kajal Rani And 8 Others

.....Petitioner(s)

Versus

Union Of India And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kiran Rani, Laloo Yadav
Counsel for Respondent(s)	:	A.S.G.I., Shiv Kumar Pal

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Laloo Yadav, learned counsel for the writ petitioner and Sri S.K. Pal, learned counsel for the respondents.

2. Sri S.K. Pal, learned counsel for the respondents has submitted that this Court may not have territorial jurisdiction to entertain the present writ petition with respect to writ petitioners no. 3, 5, 6 and 8 on the ground that the selection of the writ petitioners no. 3, 5, 6 and 8 have been conducted in West Bengal, New Delhi and Bhopal.

3. Confronted with the said situation, learned counsel for the writ petitioner seeks to withdraw the present writ petition insofar as the writ petitioners no. 3, 5, 6 and 8 are concerned with the liberty to approach the Court having territorial jurisdiction.

4. The writ petition is dismissed as withdrawn with respect to writ petitioners no. 3, 5, 6 and 8 to approach the Court having territorial jurisdiction.

5. The grievance of the writ petitioners is that they are aspirant pursuant to a selection conducted on the post of Constable CAPFs, SSF and Riflemen in Assam Rifle and Sepoy in NCB Examination-2025. According to the writ petitioner his result was withheld, however, his dossier and the entire documents have been sent for forensic examination.

6. Prayer in the present petition is for a direction to expedite the forensic examination and to direct the laboratory to send the forensic report at the

earliest and to issue appointment order.

7. Sri Pal learned counsel for the respondents, submits that the writ petitioner may approach the second respondent who shall look into the matter.

8. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Director General, CRPF (Recruitment Branch), East Block-07, Lavel-04, Sector-01, R.K. Puram, New Delhi (through its Director General) by **27.03.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of two months from the date of production of certified copy of the order.

9. In case, the third respondent is of the opinion that the matter needs to be decided by some other authority, then the papers be transmitted to the same.

10. Instructions filed today are taken on record and marked as Appendix 'A'.

(Vikas Budhwar,J.)

March 16, 2026

Rajesh